

periodic rotation of personnel from sensitive to non-sensitive posts and vice versa. This is in accordance with Government policy and instructions issued in this regard.

(c) No Sir. Only in one case stay order has been granted.

Opening of Khunjerab Pass of Karakoam Highway in Illegal Pak-Occupied Kashmir

4322 SHRI RATANSINH RAJDA : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have taken note of the opening of Khunjerab Pass at the terminus of the Karakoram Highway in illegal Pak-occupied Kashmir;

(b) how far this step on the part of Pakistan and China alter the security environment; and

(c) the steps contemplated by Government to tackle this development through diplomatic level ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) Yes, Sir.

(b) and (c) Government are alive to the security implications of the opening of the Karakoram Highway. Government have also protested to Pakistan and China in this matter. Government's policy is to settle the issues arising out of Pakistan's illegal occupation of part of J & K in accordance with the simla Agreement.

चीनी के निर्यात के लिए महाराष्ट्र सरकार द्वारा मांगी गई अनुमति

4323. श्रीमती किशोरी सिन्हा : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र सरकार ने चीनी के निर्यात के लिए केन्द्रीय सरकार की अनुमति मांगी है; और

(ख) यदि हां, तो अनुमति कब मांगी गई थी और राज्य सरकार का चीनी की कितनी मात्रा निर्यात करने का विचार है ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Sale of Units of a Foreign Majority Holding Company

4324. SHRI NARAYAN CHOUBEY : SHRI ZAINAL ABEDIN :

Will the Minister of FINANCE be pleased to state :

(a) whether a foreign majority holding company dealing in essential item of mass consumption, can confine a transaction of sale of its units to one single pre-determined buyer at a pre-determined price; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Lipton India Limited has submitted an application to Government for permission to issue capital of Rs. 12 crores for acquiring as going concerns certain undertakings of Hindustan Lever Ltd. for a consideration of Rs. 15.62 crores and it is under consideration on merits.

Unauthorised Landing of two Seater Piper Aircraft at Delhi Airport

4325. DR. VASANT KUMAR PANDIT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have inquired into the widely press reported incident of

unauthorised landing at Delhi Airport of a two seater USA Piper Aircraft on or about 5 April, 1983;

(b) if so, the report thereupon;

(c) if not, the reasons thereof;

(d) whether the Directorate General of Civil Aviation gave any denial to the press reports; if so, when and if not, the reasons thereof; and

(e) whether it was an aircraft owned by an Indian national and the name and details of the flight and action taken for landing the aircraft despite landing permission by the Air Traffic Control ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) Yes, Sir.

(b) and (c) An inquiry was conducted into this incident. The findings are as follows :

(i) The aircraft was duly cleared by Air Traffic Control for landing on 3rd April, 1983.

(ii) There was no violation by the pilot of any instructions given to him on radio telephone.

(iii) The crew members of this aircraft (numbering 2) had completed all the required formalities through immigration and customs both on arrival and departure.

(iv) The flight was operated in accordance with established procedures and as such the reports appearing in a section of the press are not based on facts.

(d) No contradiction, was issued as it was not considered necessary.

(e) The aircraft was not owned by and Indian National. The Pilot Mr. J. Chesbrough was an Australian and the co-pilot Mr. M. Chesbrough a French citizen and both have given their address as 4549 Acacia, Bellaire, Texas, U.S.A. The aircraft was on flight from London to Sydney with a number of stopovers including Delhi. It was a private tourist flight with a halt at Delhi Airport for about 3 days.

Curb on Landing Rights Facility for Foreign Visitors at International Airports

4326. SHRI B.V. DESAI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that his Ministry has taken up with Ministry of Home Affairs to restore the landing rights facility for foreign visitors at international airports;

(b) to what extent these curbs on visas has affected the tourist traffic to India;

(c) the main reasons for this curb;

(d) whether the Ministry of Home Affairs has agreed to remove this curb to improve the tourist traffic to India; and

(e) if not, the main reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) Yes, Sir.

(b) The limiting of the scope of use of the landing permit facilities has had an adverse effect on tourist traffic to India, but its exact extent is difficult to assess.

(c) Apart from the security angle the general issue of reciprocity and other aspects also have a part to play in the matter.